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Bench No. I


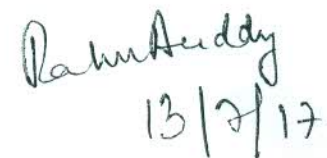
**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**C.P.No.03/2017  
CA(IB) NO.203/2017  
C.A No. 311/KB/2017**

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company	Nicco Corporation Ltd.		
Under Section	14 I.B.C		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Kunal Banerjee, RP	} RP	}  13/7/17
2)	Anand Basu Mukherjee, Advocate		
3)	Rahul Auddy, Advocate	} Corporate Debtor	}  13/7/17

**ORDER**

Ld. Counsels for the Corporate Debtor as well as the Resolution Professional Mr. Kunal Banerjee is present.

Ld. Resolution Professional (RP) has filed Progress Report which contains minutes of the last meeting of the CoC wherein it is mentioned that CoC has decided that in view of the fact that resolution plan presented by the Corporate Debtor is still under consideration of the financial creditors as well as fresh suggestions that has been put forward necessitating reworking of the plan, the Resolution

Professional be and is hereby authorized to make an application to the Hon'ble NCLT praying for extension of additional 90 days as provided in Section 12(2) of the IBC, 2016. It also appeared from the record that CoC has passed the above resolution unanimously under the provision of Section 12(2) of IBC 2016 and on the basis of the recommendation of CoC, I hereby extend the time by 90 days for submission of resolution plan.

List the matter on 13/10/2017. Till then the moratorium shall continue.

(Vijai Pratap Singh)  
Member (J)